

Most Urgent/Out at once

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI

No. 30440-30550 /Genl./HCS/2023

Dated, Delhi the 11/08/2023

Sub : Judgment/Order dated 02.08.2023 passed by Hon'ble Mr. Justice Dinesh Kumar Sharma in Crl.M.C. No. 5319/2023, Crl.M.A. 20221/2023, titled "Deepak Agnihotri Vs. Govt. of NCT of Delhi".

A copy of the letter no. 42818/Crl. dated 11.08.2023 bearing diary no. 2030 dated 14.08.2023 alongwith copy of Judgment/Order dated 02.08.2023 passed by Hon'ble Mr. Justice Dinesh Kumar Sharma in Crl.M.C. No. 5319/2020, Crl.M.A. 20221/2023, titled "Deepak Agnihotri Vs. Govt. of NCT of Delhi" in the abovesaid matter is being circulated for immediate compliance of the necessary directions are contained in the enclosed copy of order : -

1. All the Ld. Judicial Officers posted in Central District, Tis Hazari Courts, Delhi.
2. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
3. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acad)/2019/4306 dated 06.08.2019.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
7. For uploading the same on Centralized Website through LAYERS.



(RAKESH PANDIT) 11/8/23

Officer-in Charge, Genl. Branch, (C)
Addl. District & Sessions Judge,
Tis Hazari Courts, Delhi.

Encls. As above.

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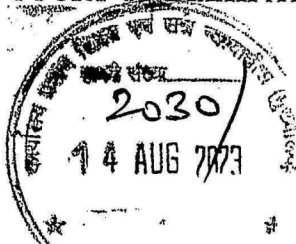
HIGH COURT OF DELHI AT NEW DELHI

No. 49818 -/Cr.

Dated 11/8/2023

From :

The Registrar General,
Delhi High Court,
New Delhi.



To:

1. The Ld. District & Sessions Judge, Central Distt., Tis Hazari Courts, Delhi.
2. The Ld. District & Sessions Judge, North Distt., Tis Hazari Courts, Delhi.
3. The Ld. District & Sessions Judge, West Distt., Tis Hazari Courts, Delhi.
4. The Ld. District & Sessions Judge, New Delhi, Patiala House Courts, Delhi.
5. The Ld. District & Sessions Judge, East Distt., Karkardooma Courts, Delhi.
6. The Ld. District & Sessions Judge, North-East Distt., Karkardooma Courts, Delhi.
7. The Ld. District & Sessions Judge, Shahdara Distt., Karkardooma Courts, Delhi.
8. The Ld. District & Sessions Judge, North-West, Distt., Rohini Courts, Delhi.
9. The Ld. District & Sessions Judge, Outer Distt., Rohini Courts, Delhi.
10. The Ld. District & Sessions Judge, South-West Distt., Dwarka Courts, Delhi.
11. The Ld. District & Sessions Judge, South Distt., Saket Courts, Delhi.
12. The Ld. District & Sessions Judge, South-East Distt., Saket Courts, Delhi.
13. The Ld. District & Sessions Judge, CBI Distt., Rouse Avenue Courts, Delhi.

CRL.M.C. 5319/2023, CRL.M.A. 20221/2023

DEEPAK AGNIHOTRI

.....Petitioners

V/s

GOVT OF NCT OF DELHI

.....Respondents

Petition under section 482 of the code of Cr.PC, 1973 for Issuance of Appropriate order(s) or Direction(s) for quashing of Impugned order dated 19-sept-2022 and summon dated 02-may-2023 issued by Ld. C.M.M., South West District, Dwarka Courts, Delhi in Criminal Case No. 9152/2019 titled "State of NCT of vs. Arindam Bosc & Ors." arising out of FIR No. 76/2013 P.S. Janakpuri, New Delhi.

Sir/Madam,

I am directed to forward herewith for immediate compliance/necessary action a copy of judgment/order dated 02.08.2023 passed in the above case by Hon'ble Mr. Justice Dinesh Kumar Sharma, of this Court.

Genl. Br.

D n l o T (Hqs)

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The Hon'ble Court has directed that the let copy of this order be circulated to all the Judicial Officers.

Other necessary directions are contained in the enclosed copy of order.

Yours faithfully

Kamalish
9/8/23

Admin. Officer Judl. (Cri-II)
For Registrar General

Encl : Copy of order dated : 02.08.2023
and Memo of Parties.

IN THE HIGH COURT OF DELHI AT NEW DELHI
[CRIMINAL APPELLATE JURISDICTION]

Rs. 2.75

CRL. M.C. NO. _____ OF 2023

THE MATTER OF:-

DEEPAK AGNIHOTRI

.....PETITIONER

VERSUS

GOVT. OF NCT OF DELHI

....RESPONDENT

9/-

MEMO OF PARTIES

DING
FOR

DEEPAK AGNIHOTRI

S/o Shri Amrit Lal Agnihotri,
Age 46 years, Hindu, Occupation: Professional
R/o 95A, Pocket GH-10,
P.O. Sunder Vihar, New Delhi-110087.
Mobile / WhatsApp: +91-9811266376
Email: deepak.agnihotri@hotmail.com

..... PETITIONER

VERSUS

Govt. of N.C.T of Delhi,
Delhi Secretariat, I P Estate,
New Delhi -110002,
Through its Standing Counsel at
Delhi High Court,
Email: dhcprosecutiondelhipolice@gmail.com

...RESPONDENT

PLACE: NEW DELHI

DATED: 28.07.2023

Deepak Agnihotri

DEEPAK AGNIHOTRI
PETITIONER-IN-PERSON

R/o 95A, Pocket GH-10,
P.O. Sunder Vihar, New Delhi-110087
Mobile: +91- 9811266376
Email: deepak.agnihotri@hotmail.com

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.M.C. 5319/2023, CRL.M.A. 20221/2023

DEEPAK AGNIHOTRI Petitioner

Through: Petitioner in person

versus

GOVT OF NCT OF DELHI Respondent

Through: Mr.Hemant Mehla, APP for the state
with Mr.Dipanshu Meena, Advocate

CORAM:

HON'BLE MR. JUSTICE DINESH KUMAR SHARMA

ORDER

02.08.2023

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Present petition has been filed seeking the following prayers:

A. *Call the Trial Court Records in Criminal Case No. 9152/2019 titled "State vs. Arindam Bose & Ors" which is pending adjudication before Ld. C.M.M, South West, District, Dwarka Courts, New Delhi.*

B. *Seek explanation qua inordinate delay of 10 years in framing the issues against the Accused Persons in Criminal Case No. 9152/2019 titled "State vs. Arindam Bose & Ors" which is pending adjudication before Ld. C.M.M, South West, District, Dwarka Courts, New Delhi.*

C. *Pass appropriate order(s) or direction(s) for quashing of impugned order dated 19-Sept-2022 and summon dated 02-May-2023 passed by Ld. C.M.M., South West, Dwarka Courts, New Delhi in Criminal Case No. 9152/2019 titled "State vs. Arindam Bose & Ors".*

D. *Direct Ld.C.M.M. to conduct the hybrid hearing in compliance to Circular No.01/RG/DHC/2023 dated 05.06.2023 passed by this Hon'ble Court.*

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The main grievance of the petitioner is that he is a resident of Mumbai and the learned trial court is not allowing him to appear through VC. Petitioner states that the accused persons are making a false statement before the court that there is a possibility of settlement. The petitioner also states that even at instance some lawyer appeared on behalf of him, who was not even authorised. It is a matter of deep concern that despite repeated directions by this court, some of the trial courts are not conducting the hearings through hybrid mode. The petitioner has also stated that even the VC link is not being provided. This is an issue of grave concern. Learned Principal District and Sessions Judge, South West District, Dwarka Courts, is directed to ensure that all the courts conduct the proceedings in hybrid mode in term of this court's Office Order No.01/RG/DHC/2023 dated 05.06.2023 and Video Conferencing Rules issued vide Notification N..348/Rules/DHC dated 26.10.2021.

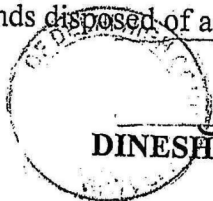
Learned Principal District and Sessions Judge shall also file a compliance report.

Let copy of this order be circulated to all the Judicial officers.

The petitioner states that in light of these directions and observations, he does not want to pursue the present petition any further.

Petitioner is at liberty to appear through VC before the learned trial court and make his submissions in accordance with law.

Accordingly, the petition stands disposed of accordingly.



Sd

DINESH KUMAR SHARMA, J

T. G.

AUGUST 2, 2023/rb